

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 374 OF 2017

Dated: 4th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

NLC India Limited **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam for R-2

ORDER

Learned counsel for respondent No.2 seeks two weeks more time to file reply. As a last chance time is granted and he may file reply on or before 19.07.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **30.08.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member